
(2023) 08 DEL CK 0152

In the Delhi High Court

Case No : C.O. (COMM.IPD-TM) No. 597 Of 2022

M/S. Graffiti (India) Private Limited

APPELLANT

Vs

M/S. Vms Batware Pvt. Ltd

RESPONDENT

Date of Decision : 21-08-2023

Acts Referred:

Citation : (2023) 08 DEL CK 0152

Hon'ble Judges : C.Hari Shankar, J

Bench : Single Bench

Advocate : Harish Vaidyanathan Shankar, Srish Kumar Mishra, Sagar Mehlawat, Alexander Mathai Paikaday, Sriram, Krishnana V,

Final Decision : Disposed Of

Judgement

C.Hari Shankar, J

1. This matter had initially filed before the learned Intellectual Property Appellate Board (learned IPAB) as original Application No. ORA/140-142/2018/TM/DEL.
2. Consequent to the abolition of the learned IPAB, the matter was transferred to this Court and renumbered as C.O. (COMM.IPD-TM) 597/2022.
3. Order dated 18 March 2019 passed by the learned IPAB records the statement of learned Counsel for the applicant, i.e. the petitioner before this Court, to the effect that the parties had settled their disputes.
4. Before this Court, there has been continuous non-appearance on behalf of the petitioner since the very beginning.
5. It appears that the disputes have been settled and that the petitioner is no longer interested in prosecuting this matter.
6. Accordingly, the petition is disposed of on the ground of non-prosecution.